IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 17/2016

IN THE MATTER OF:

Manav Kumar Agarwal .... Applicant/Petitioner
v.
Discovery Enterprises Pvt. Ltd. & Ors. .... Respondents

under Section 303(2)

Order delivered on 19.12.2017

Coram:
CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

R. Varadharajan
Hon'ble Member (J)

For the Applicant/Petitioner: Mr. Arun Kathpalia, Senior Advocate
Mr. Nikhil Ratti Kapoor, Mr. Shyal Trehan & Mr. Rahul Sagar Sahay, Advocates

For the Respondent: Mr. Arjun Singh Bhati, Advocate

ORDER

Learned counsel for the respondent states that arguing counsel Mr. Dhruv Gupta is not available to address arguments and has sought accommodation.

Accordingly, the hearing is deferred to 12.01.2018.

High up in the list as the matter is part heard.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(R. VARADHARAJAN)
(MEMBER JUDICIAL)

19.12.2017
Vineet